HITEM NO.48 COURT NO.14 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5324/2011

(From the judgment and order dated 21/01/2010 in CMWP No. 2/2007 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS. Petitioner(s)

VERSUS

M/S. R.N. PRODUCT Respondent(s)

(With appln(s) for c/delay in filing SLP, exemption from filing O.T.,c/delay in refiling SLP)

Date: 06/05/2011 This Petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Shail Kr. Dwivedi, AAG
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Ms. Jyoti Saxena, Adv.
Mr. M.P. Shorawala,Adv.

UPON hearing counsel the Court made the following
O R D E R

In terms of the prayer made in the letter circulated by the respondent, four weeks' time is granted to file counter affidavit.

Rejoinder affidavit, if any, could be filed within four weeks thereafter.

(NAVEEN KUMAR)
COURT MASTER

(RENU DIWAN)
COURT MASTER